

(2024) 07 CAT CK 0045

Central Administrative Tribunal - Allahabad Bench, Allahabad

Case No: Civil Miscellaneous Modification Application No. 1747 Of 2024 In Original Application No. 404 Of 2014

N.K. Vishwakarma

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision: July 25, 2024

Hon'ble Judges: Om Prakash VII, Member (J); Mohan Pyare, Member (A)

Bench: Division Bench

Advocate: M.K. Sharma

Final Decision: Dismissed

Judgement

Om Prakash -Vii, Member (J)

1. None present for the applicant in the revised call. Shri M.K. Sharma, learned counsel for the respondents is present.
2. Today, none is present for the applicant to press this MA No.1747 of 2024 (Restoration Application). It is quite apparent that the applicant has lost interest in pursuing the matter.
3. Accordingly, MA No.1747 of 2024 (Restoration Application) is dismissed in default and for non-prosecution. No costs.

All associated MAs stands disposed of.